

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 147/2003  
in  
OA 1766/2002

New Delhi this the 23<sup>rd</sup> day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A)

1. Yashovardhan Azad,  
S/O Sh. Bhagwat Jha Azad,  
Joint Director, IB  
R/O 74, Rabindra Nagar,  
New Delhi.
2. Pawan Jain,  
S/O late Sh. Babu Lal Jain  
Deputy Inspector General,  
17-A, Gandhi Road, Gwalior (MP)
3. Sarbjit Singh,  
S/O late Shri Pratap Singh,  
DIG, CID, R/O DN 1/6, Char Imli,  
Bhopal.
4. Ms. Sushma Singh  
W/O Sri Bhagwat Singh,  
Commandant 2 battallion,  
R/O Commandant's residence,  
Kamboo, Gwalior.
5. Dr. Ranjeev Garg,  
S/O Shri Hetram Garg,  
DIG, CBI, R/O 307, Sector-7,  
Chandigarh.
6. Ravi Kumar Gupta,  
SP, Chtarpur,  
R/O SP residence, Chtarpur (MP)

Applicants

VERSUS

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi.
2. Secretary,  
Govt. of India,  
Ministry of Personnel,  
Public Grievances and Pension Deptt.,  
North Block, New Delhi-110001
3. The State of Madhya Pradesh,  
through the Chief Secretary,  
Govt. of Madhya Pradesh,  
Vallabh Bhawan, Bhopal (MP)

19

4. The State of Chattisgarh,  
through the Principal  
Secretary, (Ministry of  
Home Affairs), Govt. of  
Chhattisgarh, Raipur.

.. Respondents

O R D E R ( by circulation )

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

The applicants in OA 1766/2002 have filed Review Application (RA 147/2003) praying for review of the order passed by the Tribunal dated 18.3.2003 which is an oral order.

2. We have perused the grounds taken by the applicants in RA and considered the prayer. As mentioned above, the Tribunal's order dated 18.3.2003 in OA 1766/2002 is an oral order passed also in respect of OA 558/2003 after hearing the learned counsel for the parties. In the circumstances of the case, we are unable to agree with the contentions of the applicants that there is any error apparent on the face of the record and what we find is that they are trying to re-argue the case. Taking into account the settled law on the subject of review and the provisions of Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, we find no good grounds to allow the RA. Accordingly, RA 147/2003 is rejected.

V.K.Majotra

( V.K.Majotra )  
Member (A)

Lakshmi Swaminathan

( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

sk